

aITEM NO.801

COURT NO.7 SECTION IX
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.38 of 2016 in
Petition(s) for Special Leave to Appeal (C) No(s). 28609/2011
(Arising out of impugned final judgment and order dated 05/10/2011
in WPL No. 1945/2011 passed by the High Court of Bombay)
UNION OF INDIA & ORS. Petitioner(s)

VERSUS

RAFIQUE SHAIKH BHIKAN & ORS. Respondent(s)
(With office report)

Date : 13/04/2016 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv. (Mentioned bb)

Mr. Bhuvan, Adv.

Mr. Pravesh Thakur, Adv.

Mr. Rai, Adv.

Mrs. Anil Katiyar, Adv.

For Respondent(s) Mr. Rajiv Shankar Dvivedi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the application on 26 th

April, 2016.

(Neetu Khajuria)

Sr.P.A. (Asha Soni)

Court Master